

(15)

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 212 of 1997

Allahabad this the 22nd day of February, 2002

Hon'ble Mr. C.S. Chadha, Member (A)
Hon'ble Mr. A.K. Bhatnagar, Member (J)

1. Brijesh Kumar aged about 28 years Son of Sri Ram Prasad, resident of Kaswura Tori, Tahsil and District Mahoba.
2. Ram Pratap Singh, aged about 21 years, Son of Sri Bahadur Singh, resident of Naya Naikana, Tahsil and District Mahoba.

Applicants

By Advocate Shri R.K. Nigam

Versus

1. Union of India through Secretary, Ministry of Defence, New Delhi.
2. Chief Controller Defence Research Development Organisation, B-Block, 1st Floor, Sena Bhawan, New Delhi.
3. Project Manager, Defence Research Development Organisation, District Mahoba (U.P.)

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4. Narayan Das Saloniya, D.R.D.O. Project, Defence Ministry, Mahoba, Distt. Mahoba.
5. Sukh Dev Bihari Pateriya C.G.E.R. 'D' Cambridge Road, P.O. Agrum, Bengaluru.

Respondents

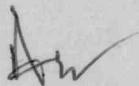
By Advocate Shri G.R. Gupta

G.R. Gupta

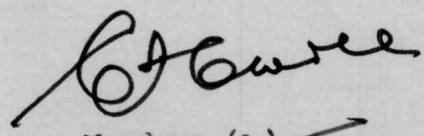
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O R D E R (Oral)By Hon'ble Mr.C.S. Chadha, Member (A)

The applicants have claimed that they have worked as casual labourers in the year 1992 and were 1994, and that they ~~were~~ disengaged with an oral order. The relief claimed is that the petitioners should be re-engaged as has been done with their juniors. A relief has also been claimed that the respondents should place them on the seniority list of casual employees. Counsel for the respondents has brought to our notice that there is no proof of working of the applicants at any time in the department. Merely making an averment that they worked some time in the year 1992 and 1994, does not give them any right for re-engagement. According to their own admission, they filed the O.A. in the year 1997. Even if it is assumed that they were disengaged in the year 1994, the application of 1997 is highly time barred. Since there is no proof whatsoever they having worked even in the year 1994, this application has no legs to stand on. The O.A. is totally misconceived and dismissed. No costs.



Member (J)



Member (A)

/M.M./